

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 1419
TO BE ANSWERED ON 5TH MARCH, 2018**

Funds under the RTE Act

1419. DR. SHASHI THAROOR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether funds have been released to states for reimbursement of costs incurred with respect to admissions under the Right to Education (RTE) Act, 2009;

(b) if so, the details of the funds released thereof for each State for the last three years;

(c) whether all the States have notified their per-student costs for reimbursement under the RTE Act;

(d) the details of the proposal claims submitted by States for reimbursement of costs incurred with respect to admissions under the Act for the last three years, State-wise;

(e) whether all the States have notified admissions for children from Economically Weaker and Disadvantaged Sections as mandated by the Act in their respective State RTE rules; and

(f) if not, the details of the States thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) to (d): Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for admission of children belonging to weaker sections and disadvantageous groups in the neighbourhood schools in Class I or below to the extent of at least 25 percent of the strength of that class. Section 12(2) further mandates that such schools shall be reimbursed expenditure incurred by them as per the prescribed norms.

SSA norms provide that States/UTs will reimburse to the private unaided schools for admission under Section 12(1)(c) of the RTE Act, 2009 according to the per child cost notified by each State/UT. Thereafter, the expenditure incurred by the State/UT is supported under SSA for Classes I to VIII subject to a limit of 20% of the overall SSA budget approved for the respectively State/UT.

14 States viz. Bihar, Chhattisgarh, Delhi, Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Rajasthan, Tamil Nadu, Uttar Pradesh and Uttarakhand & Tripura have notified per-child cost for reimbursement under RTE Act. There are no private unaided schools in Lakshadweep Islands whereas, RTE Act, 2009 is not applicable in respect of Jammu & Kashmir. Remaining States/UTs have not issued any notification in this regard.

A total of 13 States have submitted re-imbursement claims in their Annual Work Plan & Budget (AWP&B) 2015-16 and 2016-17 for children admitted under Section 12(1)(c) during academic session 2014-15 and 2015-16 respectively. In the AWP&B, 2017-18, 15 States have submitted claims for children admitted under Section 12(1)(c) during academic session 2016-17. Fund was approved by the Project Approval Board (PAB) of SSA for 7 States during 2015-16, for 10 States during 2016- 17 and for 6 States during 2017-18 as per SSA norms. States-wise details are at Annexure.

(e) to (f): 5 States viz. Goa, Manipur, Mizoram, Sikkim and Telangana have not issued notifications regarding admissions under RTE Act. There are no private unaided schools in Lakshadweep Islands whereas, RTE Act, 2009 is not applicable in respect of Jammu & Kashmir. Remaining 29 States/UTs have issued notification regarding admission in private unaided schools under Section 12 (1)(c) of RTE Act, 2009.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (d) OF LOK SABHA UNSTARRED QUESTION NO. 1419, ASKED BY DR. SHASHI THAROOR, TO BE ANSWERED ON 05.03.2018 REGARDING “FUNDS UNDER THE RTE ACT”

Details of proposals received from State Governments and approvals against reimbursement to Private Schools for the last three years under SSA
(₹ in lakh)

Sl. No.	State	2014-15		2015-16		2016-17		Remarks
		Proposed	Approved	Proposed	Approved	Proposed	Approved	
1	Andaman & Nicobar Islands	0.0	0.0	0.0	0.0	112.75	0.0	Proposal was not approved for 2016-17, as State has not notified per child cost for reimbursement
2	Bihar	2559.714	0.0	4250.69	0.0	6057.07	0.0	State has neither notified per child cost nor reimbursed the amount to private schools
3	Chhattisgarh	3358.840	3064.690	3500	3133.28	3500	0.0	For 2014-15 & 2015-16, proposal was approved as per SSA norms. For 2016-17, proposal has been approved in principal, subject to reimbursement to private schools and submission of relevant documents.
4	Delhi	5139.510	0.0	14545.78	3481.95	7351.31	0.0	For 2014-15, per child cost was not notified and private schools were not reimbursed. For 2015-16, proposal was approved as per SSA norms. For 2016-17, the proposal has been approved in principal subject to submission of relevant documents.
5	Gujarat	1303.300	1303.300	5406.18	5406.18	11374.35	0.0	For 2016-17, proposal has been approved in principal, subject to reimbursement to private schools and submission of relevant documents.
6	Jharkhand	672.930	0.0	1500.98	0.0	1000.00	0.0	For 2014-15 & 2015-16, private schools were not reimbursed. For 2016-17, proposal has been approved in principal, subject to reimbursement to private schools and submission of relevant documents.
7	Karnataka	16023.771	12355.156	22636.0	16549.75	37900.00	18246.75	Proposals have been approved as per SSA norms.
8	Madhya Pradesh	24333.400	0.0	50121.64	9707.77	14919.64	14919.64	Proposal for 2014-15 was approved in 2015-16. However, proposal for 2015-16 was not approved, as State has not reimbursed to private schools.
9	Maharashtra	13811.270	0.0	24313.08	2469.99	42269.32	1400.00	Proposal for 2014-15 was not approved as State has not reimbursed to private schools. For 2015-16 & 2016-17, proposal has been approved as

								per SSA norms.
10	Odisha	953.940	15.115	88.34	88.34	35.11	35.11	Proposals have been approved as per SSA norms.
11	Rajasthan	18925.00	4171.210	13895.84	8292.5	26762.03	12453.41	Proposals have been approved as per SSA norms.
12	Tamil Nadu	7157.21	0.0	39936.56	18.62	12493.54	0.0	For 2014-15, proposal was not approved as State did not notify per child cost. For 2015-16, proposal has been approved as per SSA norms. For 2016-17, proposal was not approved as State has not reimbursed to private schools.
13	Tripura	0.0	0.0	0.0	0.0	406.48	0.0	Proposal for 2016-17 was not approved as State has not started admissions in private schools.
14	Uttar Pradesh	5.26	5.262	121.5	121.5	1166.29	0.0	Proposal for 2016-17 was not approved as State has not reimbursed to private schools.
15	Uttarakhand	4204.680	4150.838	4958.19	0.0	13147.57	3950.42	Proposals have been approved for 2014-15 & 2016-17 as per PAB norms. Proposal for 2015-16 was approved in principle subject to submission of relevant documents by State.
Total		98448.825	25065.571	185274.78	49269.88	178495.46	51005.33	

Source: AWP&B Minutes, SSA